

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.134 of 2017 (SZ)

Applicant (s)

1. M. Ravichandran
R. Vijayalakshmi
C. Rajendran

Respondent (s)

- Vs**
1. Joint Commissioner, Arulmigu
Dhandayuthapaniswamy Thirukoil,
Palani.
 2. Commissioner, Sivagiripatty Panchayat
 3. Commissioner, Municipal Office, Palani
 4. Commissioner, H.R & C.E, Chennai
 5. The Secretary, Local Administration
Chennai
 6. The Secretary, Panchayath, Secretariat,
Chennai
 7. Tahsildar, Palani
 8. Collector, Dindigul
 9. The Chairman, Tamil Nadu Pollution
Control Board, Guindy, Chennai
 - 10 S. Prema
 11. Selvakumar

Legal Practitioners for Applicant (s)

M/s. S Kanniah
T. Narayanasamy

Legal Practitioners for Respondent (s)

M/s E. Manoharan R1 to R4, R7, R8
Mrs. Yasmeen Ali for R9
M/s.K.S.Viswanathan, V.Suthakar
N.Anantha Kavitha, T.Hemalatha &
M.Gopi for R10

Note of the Registry	Orders of the Tribunal
Item No.24	Date: 21 st December, 2017 It is seen that respondent Nos.2, 4, and 5 to 8 have not filed reply. The learned counsel appearing for the respondents again

prays time for filing reply. As a last chance, let the reply be filed without failure within two weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a week thereafter.

List the matter on 06.02.2018.

....., JM
(Justice M.S.Nambiar)

